COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

DFR NO. 3245 OF 2018

Dated: 12th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

Indian Oil Corporation Limited Appellant(s)

Versus

Petroleum and Natural Gas Regulatory Board & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Ravi Prakash

Ms. Rimali Batra

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R-1

Mr. P. Sinha

Mr. R. R. Sinha for R-2

ORDER

Heard learned counsel for the Appellant and the Respondents. We direct the Respondent No. 1 to state by way of affidavit the reason why the highest composite score entity was not declared as successful bidder in terms of Regulation 7(3) and the terms and conditions of bid documents.

List the matter on 20-9-2018.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Manjula Chellur) Chairperson

tpd/vg